

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-106**  
IB-451/PB/2018  
New IA528/2024

**IN THE MATTER OF:**

Allahabad Bank

**.....Applicant**

**Vs.**

Runeecha Textiles Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 08.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Adv Abhishek Anand, Adv Karan Kohli,  
Adv Abhishek Sinha

**ORDER**

**New IA528/2024:-**

This is a progress report filed by the Liquidator in terms of Regulation 15 of the IBBI (LP) Regulations, 2016 for the quarter ended on 31.12.2023. Heard Ld. Counsel for the Liquidator. The progress report for the quarter ended on 31.12.2023 is taken on record with just exceptions. With these observations, the present IA is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**